and divert our full energy and attention to the development of agriculture so that we can produce as much food as we require so that we may have to depend upon any outside country for the supply of foodgrains. And if we can create these conditions at the earliest possible opportunity, it will be good for the country.

Sir, I will make an appeal not only to the Members of this House but also to our countrymen, whosoever stock with him. To the farmer I will say that if he has stock with him, let him retain 15 months' requirement in his house and bring whatever is surplus to the market. To the trade I will say that when the country facing this distressing situation, it will be criminal on their part retain with them more than whatever is necessary for the normal functioning of the trade. And to the friends here I will appeal that let us treat food above party politics. We are in difficult conditions and it will be only by joint endeavour of all the State Governments, political parties, social workers, eveybody, that we will able to tide over this difficulty.

SHRI D. L. SEN GUPTA: Sir

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): There is a suggestion that we take up the nonofficial business now.

SHRI D. L. SEN GUPTA: Just after this question. Otherwise it has no meaning . .

VICE-CHAIRMAN (SHRI THE M. P. BHARGAVA): What has no meaning? You have had a full debate.

SHRI D. L. SEN GUPTA: If he makes a statement, we can ask for clarification . . .

That SHRI AKBAR ALI KHAN: was not a statement. That was a reply.

THE VICE-CHAIRMAN (SHRI M.P. BHARGAVA): Shri Banka Behary Das.

MOTION RENATIONALISATION OF CREDIT INSTITUTIONS IN THE COUNTRY

SHRI BANKA BEHARY (Orissa): Sir, I beg to move:

"This House is of opinion that Government should nationalise forthwith all credit institutions in the country, particularly banking companies, and insurance companies, with a view to abolishing monopolistic control over the country's economy."

Vice-Chairman, Sir, I am cons-Mr. trained to say that even after three Plan periods, we have to table a motion for nationalising banking interests in this country. It has acquired some added significance only because of the fact that a few days before, the Congress W orking Committee discussed this matter. And if we scan the Resolution that has been passed by the Congress Working Committee. I am very unhappy to see that they have tried to quibble with words here. In that Resolution that regards banks, they have said social control of banks will be effected, whereas in the case of general insurance they have used the "nationalisation" of general insurance, and in the case of export-import trade they have used the words "progressive take-over" of export-import trade. In this Resolution it is clearly seen in what confused state of mind the Congress Party today is. I know that there are large sections of Congressmen, both in Parliament and outside, who have been clamouring for nationalisation of the banking interests in this country for a pretty long time. And that opinion has gathered momen. tum in view of the very grim economic condition in which we have landed ourselves. Even I would have been happy if yesterday Mr. Morarji Desat,

[Shri Banka Behary Das.] when he delivered his speech in con. nection with the Budget, would have given some hint about Government policy regarding this nationalisation of bakns, or social control of bankswhatever they might have. I would be very happy if the Government today clearly states what they mean by 'social control' because, in the same Resolution, they are using three words 'nationlisation' and 'social control', 'progressive take-over'. This clearly indicates that up till now the Congress High Command, or the Congress Working Committee, and the Government, neither of them is very clear in their mind as to what they mean when they talk about 'social control' of banks. 'Social control' has been defined in various ways by Congressmen themselves. I remember the day when the Congress election manifesto was prepared and discussed on the eve of the Fourth General Elections. Mr. Patil interpreted it something short of nationlisation, said that 'social control' did not mean 'nationalisation', whereas Mr. V. K. Krishna Menon, who was then. as loyal a Congressman as most of the Congressmen are here today, interpreted it from the same platform and said that he understood 'social control' as something more than 'nationalisation'. So there were differences in the Congress ranks. They did not know what 'social control' means. To someboly it is not 'nationlisation'; it might be giving some more powers to the Reserve Bank of India. And to certain sections of people it means something more than 'nationalisation', and I do not know what they mean when they say that it is more than 'nationlisation'. So they were not very clear in their mind as to what this 'social control' means. I think these three wo ds should not have been used in the same Resolution in the context of different things. From this and from the statement of Mr. Morarji Desai vesterday I am very clear in my mind that the Congress Party as a whole, whatever might be the opinion of individuals in the Congress Party, is

not only not clear but is also not going to tackle the economic problems of the country despite the fact that we have landed ourselves in a condition which can be described as economic disaster in this country.

Sir, before referring to other topics I want to refer to the Directive Principles of the Constitution, which we have accepted. You know that in Article 39, in clauses (b) and (c) thereof, it has been clearly stated in the Constitution of this country that:—

"The State shall, in particular direct its policy towards securing—

- (b) that the ownership and control of the material resources of the community are so distributed as best to subserve the common good;
- (c) that the operation of the economic system does not result in the concentration of wealth and means of production to the common detriment;"

These are the Directive Principles that we have all accepted when we accepted the Constitution of India. I want to ask my Congress friends, if we take into consideration this banking aspect, leave aside other aspects of industry and commerce, whether we have lived up to the pronounced solemn words that we accepted in 1950. And here also I want to show with some figures how, with years rolling by, gradually, there has been not only concentration in the panking sector itself but, because of that concentration, there has been a great inter locking between the banking concerns of this country and the idustries of this country also. Today, according to the Report of the Reserve Bank of India, we have 109 banks out of which 8 are in the public sector-one is the State Bank of India and the other 7 are its subsidiaries—and the rest are under

private control-either they are scheduled banks or non-scheduled banks or banks controlled by foreign companies. In 1965 the total deposits of these 109 banks were Rs. 3183 crores, and in that very year you know. Sir, that the national income of this country was Rs. 20,010 crores. In other words, in that year 1965 the deposits in those 109 banks came to about 15.9 per cent of the national income. It means that, though our banking sector has not been improved to the extent as it ought to have been in developing countries, still then, though they were controlling olny 10 per cent of the national income olny three or four years prior to 1965, now in the year 1965 it has developed to such an extent that it is controlling about 15.9 per cent of the national income of this country. Out of those 109 banks, excluding those 8 banks which are under the sector or public sector, the remaining 101 banks, both scheduled and nonscheduled banks, which are in the private sector, have no-in the year 1965—deposits to the extent of Rs. 2301 crores, which comes to about 11.5 per cent of the national income of that year. Sir, from this you can very well see that those private banks, which number about 101, in this country, are controlling about 11.5 per cent of the national income of this country. This is the picture that we see if we look into the banking accounts of this country. And within the private banks also there exists highest concentration in some. I want to give some figures to show that even in those 101 banks the economic power of a few business houses is so great that practically the banking structure is controlled by four families of this country. There are five big banks in this country which are under private control. They are the Central Bank of India, the Punjab National Bank, the Bank of India, the Bank of Baroda, and the United Commercial Bank. And you may know, Sir, that these five big banks have a total paid-up capital of 33 per cent, but they control about 57 per cent of the deposits in all private banks, and they advance to the extent of 58 per cent in the shape

of loans or advaces, and they control about 57 per cent. of bills discounted to their share out of the overall business done by private Indian scheduled

Credit Institutions

From this you can very well imagine how even in the private sector only five big banks which are mentioned here control about half of the banking business in this country done in the private sector. If you again go into the history of these five banks you will find that four families of our country are virtually in monopolistic control of all these five banks. know who they are. They are the families of Tatas, Birlas—and about the Birlas we will be discussing on Monday-the Dalmia-Jain family and the Mafatlal family. That means that just four families in our country, in spite of all our pious declarations and the Directive Principles of our Constitution, in spite of our industrial policy about which we talk so much, saying that this will lead us to the socialist pattern of society, are in virtual control of the banking industry of this country. Not only through these banks they are in complete control of the banking industry of the country, but through these banks they are controlling even to a greater extent the industrial life of the country. Here I am going to quote Dr. Nigam of the Company Law Administration who wrote in one of his articles:

"Some of the leading business groups have either their own banks, insurance companies or investment trust ostensibly formed to make use of the pool of funds collected by them from the various sections of the society....The advantage acruing from such financial institutions in their lap, is that the needs of the various constituents of a group are met conveniently and possibly they enjoy a priority over those of other bodies as well".

This is not a statement from the lips of any politician. It is from an article of Dr. Nigam who is directly associat-

[Shri Banka Behary Das.] ed with Company Law Administration in our country. From this article you will note that these banking magnates, these four magnates who are now controlling most of the private banks are also conrolling through their banks the industrial life of the . country and the industries of this country.

Again you will see how there is interlocking between these banking interests and the commercial interests. I will again refer to a comprehensive survey which Dr. Nigam conducted a few years back. He has said there is interlocking of directorship between banking and other companies and his survey showed that 188 persons who were directors of twenty big banks were holding directorship of 1.120 companies including 20 banks. From this you will know that not only are these people controlling the banks of this country, but through finances they have the advantage of becoming the directors in several industries which they themeselves sponsor or which are sponsored by some others. So virtually there is a monopolist's raj in this country. Yet we go on saying that according to our Industrial Policy Resolution we are going to give a fillip to the middle-class entrepereneurs. Actually, the state of affairs has come to such a pass that practially the entire nation is held to ransom by these handful of monopolists. You know how according to the Monopolies Enquiry Commission's Report the greatest demage is caused to our economy either in the shape of rise in prices in the country or in the shape of restricted trade practices or in the shape of curtailment of the very productive capacity of our country.

In this connection I also want to say that these banks have tried in all manner of ways to see that the growth of the country is not properly directed. You know. Sir, that in a planned economy we have to see that when we are short of finance when we have limited investible resources—actually

it is the duty of the Government and of the Planning Commission-whatever inadequate resources we have, to see that they are directed and invested in such a manner and in such sectors that the economy may get the maximum benefit out of them. But because 11.5 per cent of the national income is being controlled by a few panking interests, most of the industries which want to prosper have not got benefit that they ought to have. We talk so much about agriculture. Even today our Food Minister spoke so much about giving priority to agriculture. May I know, Sir, from the Government whether within the last fifteen years of planned growth in this country the resources that are at the disposal of these banks have spent in any way for the development of agriculture in this country? Here also I want to quote some figures. While panks advanced in 1963 about 57.2 per cent of their deposits and in 1965 about 61.5 per cent of their deposits to big industries, they advanced only 0.3 per cent and 0.2 per cent to agriculture in these years. That is to say not even 1 per cent of their deposits has been spent for agriculture up till now. But here we come and say that agriculture should get the highest priority in our country and all sorts of help should be given to the agricultural sector so that agriculture may prosper. If only we had given this help we need not go to America with bended knees for food. Here I may quote some figures to show the advances made by the Scheduled Banks to industry. The advance made by them up to 31 March, 1963 was 57.2 cent of their deposits. By 31 March, 1964 it was 59.2 per cent and by 31 March 1965 it was 61.5 per cent. These are the precentages of their deposits that they had diverted to these big industries, industries of their choice as Dr. Nigam has said, not the industries which we want to grow in this country according to our Plan or according to our desire. And if you take the case of the commercial projects and the advances made by the Scheduled Banks to the commer-

cial sector, you find that by March, 31 1963 they had advanced 27.6 per cent, by March 31, 1964 26.1 per cent and by March 31, 1965 25.6 per cent. When we come to the agricultural sector which gives us about half of our mational income, we, find that by March 31, 1963 the figure was 0.3 per cent, by March 31, 1964 it was 0.4 per cent and by March 31, 1965 it was 0.2 per cent. That means that within these three years money both in the shape of percentage and in the shape of the total cash has gradually been reduced when it comes to question of agriculture getting assistance in the shape of advances or loans.

Again we say that ours being poor country we should have 'abourintensive projects that we should go in for more and more of small-scale and cottage industries. Let us what belo these commercial banks have given to these cottage industries and to these small-scale industris. In their Bulletin "Trends and Progress of Banking," the Reserve Bank of India has clearly stated that out of the total loans to small-scale industries the State Bank of India advanced 98 per cent and the commercial banks advanced only 2 per cent. So take the case of agriculture; take the case of small industries about which we talk so much the picture is same. We have to give employment to our people, we have scarcity of resources but all these commercial banks have completely neglected both our agricultural sector and the small industries sector. When we talk of nationalisation of banks our friends on the other side say that we have the Reserve Bank and the Reserve Bank has enough power to control banks. May I know, Sir, from these friends there whether, in spite of these large powers given to the Reserve Bank, the Reserve Bank in any way has any power or any desire to direct the investible resources of this country into the proper channels It is not the Job of the Reserve Bank. Even if you give more powers to the Reserve Bank to control these banks it is impossible. It will never happen that the agricultural sector and the small industries sector will get a fillip from these commercial banks as we all desire.

Not only that. I will refer to the All India Rural Credit Survey Report. On page 323 they say:

"Thus it is trade in agricultural commodities and not production itself, nor even co-operative marketing, that is helped by the finance from commercial banks and here again for various reasons it is cotton and some other cash crops which figure in trade finance of commercial banks."

Here also we find that the commercial banks are not so much interested in agricultural trade sector and whatever money they advance in that sector. they give more importance to some of the cash crops like cotton or jute. We also know that within these three or four years the Reserve Bank every year had to give warnings to these commercial banks about their advancing money to the speculators who are speculating in foodgrains trade when the entire nation is going hungry. We also know that in spite of these warnings the commercial banks have gone their own way and lent money speculators in foodgrains with result that the price of foodgrains in the country has got a great boost. In this connection I want to refer to another Report, the Mahalanobis Report. I do not want to refer to in great detail because hon. Members might have read it but I want to say that even this Report which came out after four or five years of its constitution says on page 48:

"The banking sector itself presents a picture of high degree of concentration. The aggregate share of the 15 top banks having deposits of Rs. 25 crores and over in total deposits of 363 Indian joint-stock banks during the year 1959 was 78 per cent. If the Government-owned State Bank is excluded—and looking to the composition of its Board of

[Shri Banka Behary Das.]

Director there is really no adequate reason for doing so-the percentage comes to 60. In stating this, we do not wish to suggest the continuance of unsound banking units merely because they are small in size. The present situation of a highly concentrated system, however, points to the need of effective steps to direct the resources of the system especially into the service of small and medium industries and business. We have already seen that the growth of the large Complexes, which represent concentration of economic power, is due largely to bank loans and that small industries get a very small share of bank finance. have also seen the extent to which there is inter-locking between industrial houses and joint-stock banks through common directors."

They go on and say:

"While it is not possible for the Committee to come to any categorical conclusions on this subject, the presumption seems strongly to be in favour of the thesis that there is an intimate relation between the growth of big business in the country during the Plan periods."

So this expert Committee also have come to the conclusion that because of these factors, because of this interlocking there is a high degree of concentration.

In this connection I would also like to refer to the lending policy of these banks. So much is talked about the regulatory power of the Reserve Bank. I have the figures and though they relate to 1962 they gives you the idea. In 1962 the borrowing rate was 3 to 4 per cent. In December 1962 the interbank rate was about 5 per cent and some banks borrowed from the serve Bank at even 6½ per cent. Still some banks who supplied data to the Reserve Bank were found to Rs. 132 crores at 5 per cent or less. Out of this is a crore at 2 per cent or less. This is the sound principles of banking that are advocated here. The

persons who control the banks, whatever might be the bank rate, whatever might be the rate in the market, lend money at a higher rate to other persons but when it relates to their own concerns or industries they lend at a very nominal rate of 1 or per cent. So all this talk of sound bank principles has no meaning if we go into the account which has been submitted to the Reserve Bank. Moreover we know how this under invoicing and overinvoicing are taking place in this country. If we go into the history of those cases where big businessmen have been caught or even punished we will find that all these overinvocing and underinvoicing affairs have bee conducted through our commercial banks. Similarly if we history of the black go into the money, the unaccounted money, there also we will see that most of money has been deposited in these commercial banks in the names fictitious persons and these remain changing all the time. for one year these deposits are found in one name. They are changed to differet names, and we know how this speculation in foodgrains other essential commodities are being carried on in this country.

Then I will come to the question of this average profitability. Here also I have figures to show that these commercial banks are virtually the custodians of the depositors' money. It is not their paternal property. They have not got these deposits from their own industries. I have got reports to show that more than 50 per cent of these deposits are deposits by individuals only and not by industries or by trade or commerce.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): I want to tell you that you have taken already 28 minutes.

SHRI BANKA BEHARY DAS: I will try to finish in five minutes.

Now most of these deposits are deposits by individuals. And you will

also see that in 1961-62 the average profitability of these banks was 29 per cent. The foreign banks that are operating in India have earned a profit of about Rs. 42 crores which is a drain on our foreign exchange. In spite of all these malpractices that are taking place in India the Reserve Bank has been very superficial and sometimes it has even pleaded help-lessness in the face of the malpractices committed by these banks.

Under these circumstances when we have less of resources, when our needs are mounting, when we have to direct our investible resources into particular directions according to the priorities in the plan it is high time that banks and insurance companies nationalised. I would have been very happy if Mr. Morarji Desai in Budget speech had given a hint about it. I want the Government to clearly state whether in view of the condition of our economy the Government going to nationalise these banks and insurance companies in this financial year itself. Sir, there are two arguments which are levelled against bank nationalisation. I am not going refer to the arguments of the vested interests which they have in their pockets. There is an amendment here from the opposite side. They have not the courage to say that they do not want nationalisation of banks here and now but they have given such amendment which shows that want the banking interests to flourish in this country as they are flourishing today and to have a complete monopolistic control over the economy of this country. There are two sensible arguments, though insensible to me, which are being advanced in the country. One is, when we take over these banks, whether we have the necessary talent to run them. I would again plead that if you go into the case of the State Bank, you will find that onefourth of the bank employees serving under the State Bank of India and its several subsidiaries. You know that for the last seven or eight years all the workers of banks are demanding nationalisation of banks. So, from

the workers' side not only have we talent, but there has also been a demand to run these banks in the public sector by immediate nationalisation. So, the question of talent does not arise in this context.

There is another argument that if we nationalise these banks according to the Constitution we will have to pay compensation to these banks. again I would plead that if you go into the question of paid-up capital. including reserves, of these banks, you will find that it may not be even Rs. 75 You need not pay all compensation immediately. As you know, when the Imperial Bank nationalised, you did not pay the compensation immediately. So, not only the quantum of money that is required in comparison with the deposits is very meagre, but you are quired to pay the compensation immediately. So, these two sensible arguments that are being advanced indirectly by certain sections of people have no rational thinking behind it

I would not say much. I plead that when we all want that the investible resources should be properly and profitably used for the economic growth of the county, the only question that is left to us is to have immediate nationalisation of banks and insurance companies. So, with these words I hope that the Members of the Benches and of the Opposition will lend their support to this Resolution that the Government will be pelled to have clear thinking in their mind and to come up with a motion or by accepting this motion they will accept the very principle or idea of nationalisation of banks.

The question was proposed.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Mr. Shah, are you moving your amendment?

SHRI M. C. SHAH (Gujarat): Yes. Sir . . .

SHRI BANKA BEHARY DAS: Sir. on a point of order, the amendment of Mr. M. C. Shah is out of order. you know, the purpose of an amendment is only to amend. Here very idea underlying this amendment is to negative the motion. The purpose cannot be negative. I can understand a substitute motion being brought forward to viz.

"Having considered the Resolution, this House is of opinion that banks should not be nationalised."

I would have uderstood that as a substitute motion. Here the wording of the Resolution comes to this-I am auoting him:

"This House is of opinion that Government should examine forthwith the nature and extent of its control over banking institutions and general insurance with a view to taking such steps . . ."

My Resolution says that they should be nationalised forthwith with a view abolishing monopolistic control the country's economy. This is the purpose of my Resolution. If an amendment is to come, it should come either as a substitute motion or as a different amendment

VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Please read further, the last portion of his amend-

SHRI BANKA BEHARY DAS: "Take such steps, including nationalisation, as may be necessary to extend effective . . ."

VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Where is it negative?

SHRI BANKA BEHARY DAS: The main purpose of my Resolution is nationalisation forthwith. The purpose of this amendment is to examine the nature and extent of its control over banking institutions.

VICE-CHAIRMAN (SHRI M. P. BHARGAVA): That does not say that you do not nationalise it. No, no. I allow him to serve it. Mr. Shah.

SHRI M. C. SHAH: Sir, I move:

"That in the Resolution.-

- (i) in line 1, for the words 'nationalise forthwith' the words. 'examine forthwith the nature and extent of its control over' substituted:
- (ii) in line 2, the words ʻall credit institutions in the country. particularly' be deleted;
- (iii) in line 3, for the 'companies, and insurance' words 'institutions and general insurance' be substituted; and
- (iv) in line 4, for the words 'abolishing monopolistic control over the country's economy, the words 'take such-steps, including nationalisation, as may be necessary to extend effective social control over the institutions in order to serve the cause of economic growth and fulfil the purposes of social justice' be substituted."

Mr. Vice-Chairman, instead of reading my amendment, with your permission, I would like to read the Resolution if it is passed as amended. The Resolution, if amended, will read as follows:

"This House is of opinion that Government should examine forthwith the nature and extent of its control over banking institutions and general insurance companies with a view to take such steps, including nationalisation, as may be necessary to extend effective social control over these institutions order to serve the cause of economic growth and fulfil the purposes of social justice."

The Resolution as moved by friend and as it is worded states that these steps are necessary with a view to abolishing monopolistic over the country's economy. Nobody in this House and in the Congress Party desires that there should be any monopolistic control over country's economy. The question

implementation. The question is how best we can do it in the interests of the country and in the interests of the people.

Now, Sir, the Congress Working Committee has very recently passed a very important Resolution. Congress Working Committee has adopted a major policy Resolution. The Committee urged that a scheme should be worked out to bring general insurance under the public sector. The Congress Working Committee desired that the process of implementing the programmes towards attainment of a democratic socialist society should be accelerated and in this connection the Committee discussed the following items at some length:

- "(i) Social control of banking institutions;
- (ii) Nationalisation of general insurance."

There are certain other items with which we are not concerned today. The election manifesto mentioned:

"It is necessary to bring most of the banking institutions under social control in order to serve the cause of economic growth and fulfil our social purpose more effectively and to make credit available to the producer in all fields, where it is needed. The Committee requests the Government to take steps to implement this programme. A scheme should be worked out to bring under the public sector the general insurance."

This is the Resolution of the Congress Working Committee and I fail to understand what objection my friend opposite can have to the implementation of the programme, as laid down by the Congress Working Committee, by the Government. We all wish that in this country of ours everybody must be provided with work, so that he live honourably and there should not be any unemployment as far as possible. For this pur-

pose the achievement of democratic socialism is the accepted goal of the Indian National Congress. This has been embodied in the Constitution in fuller details. With the attainment of independence, the Congress undertook to bring about social and economic transformation. What has taken centuries for the other countries to achieve, we are trying to achieve in decades. The assumption of the responsibility to run the Government was only a means, and not an end, to the attainment of these social and economic objectives. But it has to be borne in mind that in spite of this. it cannot be achieved through Government or the administration alone. For this achievement, cated service of a large number of devoted, sincere and honest workers outside the Government and the administrative machinery is required. This economic and social transformation is bound to upset the existing vested interests in the social and economic spheres, and hence a certain amount of tension and conflict is inevitable, and it is therefore necessary to maintain and strengthen the mass base for understanding and willing co-operation so that the challenges from time to time can be successfully met.

Obviously it is the duty of the Congress Government to implement these policies and programmes with suitaable administrative machinery willing co-operation of our people. Hence а suitable administrative machinery has to be properly evolved, and all these measures are bound to take some time. They cannot effected overnight. The Congress Working Committee resolution therefore directs to work out a suitable scheme for smooth and proper implementation of this programme. existing commercial banks are managed by a group of industrialists and capitalists. The major part of the advances given by these commercial banks is directed for the benefit of managed by these the industries groups. Agriculture has not received

[Shri M. C. Shah.]

its due share from the banks for its development. Therefore, the Reserve Bank has been vested with all necessary powers from time to time to direct and control these commercial banks. But in spite of this it is admitted that these commercial banks have not been much helpful for agricultural development of the country which is the most important work for the present before the country.

The working of the State Bank of India has improved to a great extent in recent years. Thousands of offices of the State Bank have been opened in the rural areas in recent years, and they are meant to provide the necessary credit to the farmers for the development of agriculture. But in spite of all this it has not been possible to provide the necessary amount of credit to the agriculturists for their requirements. The Government have accepted mixed economy for our country. Both the sectors, the private sector as well as the public sector, have to be helped and developed, and though it is the policy of the Government to enlarge develop the public sector, yet it is our experience that there is not complete satisfaction with the working of the public sector enterprises and efforts are being made off and on to make these enterprises more effective and more productive.

With regard to general insurance several factors have to be considered. It has to be examined how far the nationalisation of general insurance will help the national economy. In the setting up of the socialist pattern nationalisation of any sector of the economy, however small or tiny, irrespective of merits, will not be bulwark for socialism. It is therefore necessary for Government consider how and when a particular action has to be taken for successful achievement of the programme. The Government should have therefore discretion in implementing this policy decision. I would submit that

it is not my intention to water down the importance of this resolution. I want that the programme should be implemented in a way which will ensure smooth and steady progress in the right manner and right direction. and there could not be any setbacks in its implementation. I therefore want to strengthen the Government in the implementation of its programme to achieve social justice for our people in as short a time possible by this amended resolution. I therefore appeal to the House that this amended resolution may be accepted and Government may be strengthened to achieve this goal in as short a time as possible.

The question was proposed.

THE MINISTER \mathbf{OF} STATE IN THE DEPARTMENTS OF PARLIA-MENTARY AFFAIRS AND COM-K. MUNICATIONS (SHRI GUJRAL): Sir may I rise for a second to draw your attention to the fact that the hon. Member who moved the resolution has preferred to stay away from the House when his resolution is being discussed? I have no objection to that. But I am only pointing out that the leaders of the Opposition insist on the Ministers being present when their subjects are discussed. Should not the same thing apply to them as well?

SHRI MULKA GOVINDA REDDY (Mysore): Mr. Banka Behary Das has requested me to take notes of speeches when he is away.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): He has just drawn attention.

SHRI LOKANATH MISRA (Orissa): A Minister who moves a motion does not necessarily sit throughout the whole day. He requests some of his colleagues to sit down and take notes of speeches.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): He has explained that he is taking notes.

SHRI LOKANATH MISRA: There is a subtler point in it which you also understand. The point is when we see any Minister on the Treasury Benches, we keep satisfied We only object when we do not find any one of them even though there are so many. If you go on defending the Treasury Benches, 1 cannot help.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): I am defending you. I am saying that Mr. Mulka Govinda Reddy is taking notes.

SHRI LOKANATH MISRA: Even Mr. Reddy represents a party of six. He sees to it that at least one of them is present. The Cabinet has so many . . .

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): We need not go into that.

SHRI LOKANATH MISRA: When they are not there, then alone we object.

SHRI KESAVAN (THAZHAVA) (Kerala): Sir, on a point of explanation. Will the hon. Member who moved the amendment be pleased to explain what is meant by social control?

SHRI LOKANATH MISRA: He said social justice.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Under the rules you cannot ask him to explain. Mr. Sundaram.

SHRI K. SUNDARAM (Madras): Sir, I stand to oppose this resolution. The mover has pressed for the nationalisation of banks. We have already enough experience in the country about the nationalised trade and also the nationalised life insurance business. These two are enough examples to show the inefficiency and the manner in which it has been functioning in our country for the past several years. Not only

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that, having taken over the private trade and private insurance business they have spoiled them and the growth of insurance business has been very greatly affected during these few years. There will be very shortly a discussion over the utilisation of the L.I.C. funds during which more light will be thrown on the manner in this nationalised which insurance business has been conducted. mover has very clearly pointed, out the few instances where funds have been lent to the friends and relatives of the directors of the banks very low interest. You can see in the life insurance business worse things than that. It is the function of the banks to lend money to industries and trade. Industry and trade need much larger account than agriculture. So, like that not has been only, in this country. But if you take any country, the proportion of money available or the money lent industry and trade will be much more, many, many times more, than that lent to agriculture. That is nothing new in this country.

One more point I would like bring to the notice of the hon. Mover is that these private banks have been literally prohibited from lending any money on the landed property or the house property or in any way to lend to an agriculturist or a farmer. They are legally prevented. The 3 per cent., 4 four per cent. and 5 per cent. that you have been mentioning is on account of that. If they are given an opportunity and chance to serve the agriculturists they will be only too glad to enter into that field also. It was the village money-lender who had been advancing, lending, money all these years. There were several Acts to prevent exploitation of that A regular banking business properly organised will really help the agricultural farmer, whereas here they are entirely prevented, and it is the monopoly of the co-opera-tive credit society. If at all there is any malpractice and if there are

[Shri K. Sundaram.] agriculturists who are not able to get any credit, it is on account of the faulty functioning of these cooperative credit societies and not because of the private banking system. Every State knows it and it needs no further proof.

It has been mentioned about public deposit. So many crores and crores of public deposit is with the banking institutions. May I ask the Mover: Why not the Government ask deposit? The Government is now calling for public loan. The deposit is another form of loan. How much did they get, at what coercion, at what pressure and at what rate? If private banks are prevented from taking any deposits, how do you think that the public will with confidence deposit all that money with the Government or with the Statecontrolled banks? Never. They would rather keep it in their houses and will not entrust this Government with the money that they have saved all through the years. And what is the rate of interest that the Government pays for these deposits or the loans that they have taken from the public? It is much than the rate of interest that private banks are paying to their depositors. Even there, the Government has a hand, a share, in that deposit with these banks, which is now 30 per cent. The banks are compelled to keep 30 per cent of their reserves with the Government. The Government does not trust even these banks with all the deposits of the public; they take 30 per cent from these banks for their own purposes. The rate of interest that the banks are charging, the Mover said, is very high. I would like you to study the rates at which the Government institutions or those financial institutions which are entirely under the control of the Government like the IFC and so many other institutions are charging. What is the rate there?

SHRI BANKA BEHARY DAS: I say, they are their favourite insti-

tutions. They lend even at one or two per cent though they take money at four or five per cent. That means that there is favouritism to the industries in which they are interested.

SHRI K. SUNDARAM: coming to it. At what rate are they lending to the private sector and at what rate are they lending to the public sector industrial institutions? Is it the same? They are charging compound interest for the private sector and for the public sector, unlimited funds are made available at a much lower rate of interest, at a much cheaper rate, than that available either to the private sector or that is available from the private banking system. There is such a vast difference in the rates interest; that is the differentiation that they have made between these two sectors. It is much more than the one per cent or two per cent that the private industry has shown to its favourites.

Now, turning to talent, Sir, it is not the staff that is required; staff alone cannot make things efficient. It is the top management, the talent at the top, that is most essential. Whatever direction or instruction comes from the top that is carried out by the staff. You can have any number of staff. But that alone will not fulfil the talents that are necessary to run these banks. It is the top talent that is necessary and that is what is lacking now. You can see the way in which the national finances have been handled during the last 20 years by the Government. From that itself it is quite evident that there is no talent available with the Government handling the vast funds of the public that are entrusted to them.

Lastly, I would like to oppose this compensation. Every time they talk about nationalisation, they talk of compensation and say that it need not be paid. If that is not to be paid

immediately or if that has to be paid at a later stage or in instalments over a period of years, where do you get that money from to pay this compensation. We have borrowed enough and we will not be able to pay even the interest as we stand today, and there is no possibility of paying all those debts. In addition to that, are you prepared to pay compensation or will you be in a position to pay compensation to these banks over the years? (Interruptions) In every walk of life, you have not proved that it can be profitable. If you take the banks. all the liquid cash or money that is available there will also be lost and you will have nothing left in the end even to pay the compensation in taking over these banks.

With these few words, I oppose this Resolution.

श्री टी॰ पांडे (उत्तर प्रदेश): उपसभा-**घ्यक्ष** महोदय, बैक के राष्ट्रीयकरण के सम्बन्ध में मैं इस सदन के समक्ष ग्रपने विचार व्यक्त करता हं। श्री बांके बिहारी दास ने जो प्रस्ताव प्रस्तृत किया है उसका ग्रक्षरणः मैं समर्थन करता हूं श्रीर जो संशोधन चाहा गया है उसका ग्रक्षरणः विरोध करता हूं । कांग्रेस जो है वह कछए की गति से चल रही है। मैं बड़ा कन्जरवेटिव कांग्रेसमैन हं. लेकिन मैं यह महसूस करता हूं कि जनता जिस गति से उग्र होती चली जा रही है, उसमें जितनी प्रेरणा है, जितनी गतिश्रीलता है, उतनी अगर सरकार में नहीं होगी तो सरकार का पतन श्रनिवार्य है। श्रार्थिक क्षेत्रों में केवल 100 परिवार ऐसे हैं जो बैंक, कारखाने भौर सम्चित उद्योग जो भ्रपने देश में हैं उनको अपने अधिकार में रखते हैं। जिस वक्त इन्डियन स्टेटस को अबालिश किया जा रहा था श्रीर भारतीय संघ में सम्मिलित किया जा रहा था उस वक्त भी बड़ा पविव संकल्प और कागज पेश किये गये और यह कहा गया था कि महारानी विकटोरिया भौर उनके दादा परदादा से हमारा समझौता

हम्रा है और यह भंग नहीं हो सकता है भीर हथियार उठ जायेंगे । कहीं हथियार नही उठै. कोई नकसान नहीं हुम्रा । हमारे उत्तर प्रदेश में जमींदारी व्यवस्था थी, कम्पेन्सेशन का सवाल बड़ा जटिल हो गया ग्रौर कहा गया : यह तो हो ही नहीं सकता है श्रीर इसी सूप्रीम कोर्ट में इस पर बड़ा विवाद हुआ, वह विवाद हुन्ना जिसका 1000 पेज में फैसला हुम्रा है । चालीस वर्ष का जोड़ उनको दे दिया गया । यह बैकों के मंबंध में जो स्रापने फिगर पेश किया है वह मेरी राय में ठीक नहीं पेश किया है। मेरी मूचना यह है कि बैंक में जितना रुपया लगा हम्रा है उसमें 54 फी सदी जनता का डिपोजिट है ग्रौर 44 या 46 परसेन्ट जो है वह 100 परिवारों का रूपया लगा हुआ है, जो ग्रपने लाभ के लिये, ग्रपने कारखाने के लिये काम कर रहे हैं। लाइफ इन्क्योरेन्स कम्पनी को नेशनलाइज किया गया-पता नहीं मेरे मिल कहां रहते हैं, कहां पढ़ते हैं और किस कागज को पढ़ते हैं-तो गांव गांव में इन्क्योरेन्स का काम बढ़ गया है । हमारा यह अनुमान है कि 1000 प्रति शत का काम लाइफ इन्शोरेन्स का बढ गया है।

उपसभाष्यक (श्री महाबीर प्रसाद भागंव): लाइफ न्य्योरेन्स तो नेशनलाइज हो चुका है ।

श्री टी॰ पांडें: श्रर्ज वही कर रहा हूं। वे कहते हैं कि काम ख़राब हो रहा है। मेरा अनुमान है कि 1000 प्रतिशत काम बढ़ गया है। कांग्रेस ने जनरल इन्श्योरेन्स को नेशन-लाइज नहीं किया। श्रव उसने कहा है कि इसको भी नेशनलाइज किया जाय। यह सोशल कन्ट्रोल जो है — यह फोजियालाजी जो है — यह घोकाघड़ी है। इससे काम चलने वाला नहीं है। समाजवाद बड़ा पवित्र है, हमारे प्रिएम्बुल में लिखा हुआ है, लेकिन हम

[श्री० टी० पांडे]

भोजपुर के रहते वाले है। स्रापको भोजपुर की एक कहावत सुनाए देता हूं।

Nationalisation of

"बहुरिया के बड़ द्लार हाडी बासन छुत्रै न पावै।"

यानी, जो नयी वह ग्राती है उसका बड़ा ग्रादर है लेकिन वह घर मे प्रवेश नहीं कर सकती है, सामान नहीं छ सकती है। यही श्रापका यह समाजवाद है। इसलिये मैं चाहता हूं कि युग जो है, जनता जो है, वह ऋाति चाहती है, वह परिवर्तन चाहती है, वह प्रगति चाहती है, वह प्रेरणा चाहती है । जिस सस्था मे गति न हो, जीवन न हो, प्रेरणा न हो, वह हमको ग्रागे सकती बढ़ा नही उसको ग्रागे होना चाहिये । **ग्राप ग्रन्त नहीं करेंगे तो जनता इसका** म्रन्त स्वयं कर देगी । म्राप गाधी जी की दहाई देंगे, जवाहरलाल जी की दुहाई देगे श्रीर म्र्याहिंसा की भी दहाई देगे। लेकिन जनता हथियार उठा कर के इन बैकों पर कब्जा कर लेगी, यह ग्राप सून लीजिये। इसलिये यह संसद जो है यह विचारों की संस्था है ग्रीर जनता के साथ सको चलना चाहिये। जनता की क्या राय है ! जनता की निश्चित रूप से राय है कि बैंकिंग का राष्ट्रीयकरण होना चाहिये। तो जनता का निश्चित रूप से यह मत है । पिंक्लिक सेक्टर में जितने भी काम हो रहे है, बे नये हैं, उनका भ्रनुभव कम है, ग्रौर जिन चन्द लोगो ने सारे उद्योग ग्रौर कारखानों पर ग्राधिपत्य कर रखा है वे उसमें बांधा भी डालते है, तो भी वे काम श्रच्छी तरह से चला रहे है।

क्या कहूं श्राप से । कभी कभी मुझे बड़ा भ्राश्चर्य होता है । यह बड़ा विचित्न मुल्क है, इसमे हजारों किस्म के लोग बसे हये हैं, हजारों किस्म की भाषायें है ग्रौर यहां नाग-रिकता भी दो तरह की है। यहां राज महा-राजाओं के लिये अलग नागरिकता है और हम गरीब जनता के लिये जिनकी श्राबादी

करोड़ों की तादाद में है ग्रलग नागरिकता है। राजाग्रों महाराजाग्रों को प्रीवी पर्ष तो मिलता ही है, उसके साथ साथ उनके कुछ निश्चित ग्रधिकार भी है। इन सब बातो का ग्रन्त होना चाहिये। इसका ग्रन्त ग्रगर ग्राप नहीं करेंगे तो यह देश ग्रभी सामन्तवाद के दौर से गुजर रहा है ग्रौर इस सामन्तवाद का भ्रन्त तब होगा जब कि जनता के हाथ में शक्ति भ्रायेगी ।

Credit Institutions

यह ग्रर्थ नीति जिसके हाथ में रहती है वही समाज का नियंत्रण करता है। सास्कृ-तिक, सामाजिक और बौद्धिक नेतृत्व कौन करता है ! जिसके हाथ मे भ्रर्थ नीति होती है वह जो चाहता है करता है। ग्रर्थ नीति इस वक्त किसके हाथ में है? हिन्दुस्थान के सौ परिवारों के हाथ मे है। इससे भारत को छुटकारा दिलाना है ग्रीर जब तक भारत का इससे छुटकारा नहीं होगा, भारत की सास्कृ-तिक , सामाजिक और ग्राधिक दुष्टिकी से स्वतंत्रता नही हो सकती । इसमें कोई भी बहस की जरूरत नहीं है। यह मौलिक सिद्धात है। काग्रेस ने कराची के प्रस्ताव में इसको स्वीकार किया था और न मालूम कितनी बार इस प्रस्ताव को स्वीकार किया । अब एक शब्द चला है "सोशल कंट्रोल" । यह फाड है।

पंडित श्यामसुन्दर नारायण तन्ताः (उत्तर प्रदेश): : विकंग कमेटी ने यह लफ्ज इस्तेमाल किया है, यह फाड है।

श्री टी॰ पांडें : विकंग कमेटी जो है वह स्वतः प्रमाण नही है, वेद नही है। विकंग कमेटी मनुष्यों की है ग्रौर े भी गलती कर सकते है।

पंडित इयामसुन्दर नारायण तन्ला : शायद श्राप भी गलती पर हो।

श्री टी० पांडे: मैं भी गलती पर हो सकता हं। लेकिन जनता कभी गलती पर नहीं

हो सकती है। यदि ग्राप चाहेतो जनता से पुछिये, किसी गाव मे जा कर के पूछिये, किसी शहर मे जा कर के पूछिये कि क्या तुम भारतवर्ष के सौ परिवारों के मातहत रहना चाहते हो या करोडो लाखो के मातहत रहना चाहते हो । कोई सौ परिवारो के मातहत रहना नही चाहता है।

इस वक्त बिडला को जो लाइमेस दिये गये उनका बडा जिक्र है, उनकी बडी चर्चा है। मैं तो उसमे बिडला का कोई दोष नही पाता ह। दोष मै उसमे पाता हु उसका जो उनको लाइमेंस देता है । मै उस अधिकारी को दोषपूर्ण पाता हु जो उनको लाइसेंस लेकिन उसकी कोई म्रालोचना देता है. नहीं करता है, उसके विरुद्ध काई ग्रारोप नहीं है, उसको कोई दड नहीं देता है।

इसलिये मै चाहता हू ग्रौर मेरा यह मुझाव है कि इस बेंकिंग को ग्रौर दूसरे ग्राइटम्स जो इसमे लिखे है, इन सब का राष्ट्रीयकरण कर दिया जाय । कम्पेसेशन कहा से दिया जाय, यह भी एक बडा भारी सवाल है । 40 वर्ष के बाड उत्तर प्रदेश मे जमीदारो को दिये गये थे। तो मेरा यह सुझाव है कि इन सस्थात्रों का जब राष्ट्रीय-करण होतो उनको सौवर्ष के बाड दे दिये जाय ।

इन शब्दो के साथ मै इस प्रस्ताव का हदय से समर्थन करता हु ग्रीर गवर्नमेट से यह प्रार्थना करता हू कि वह इसका स्वीकार कर ले।

पंडित इयामसुन्दर नारायण तन्ता ग्रगर ग्राप की इजाजत हो तो मै ग्रानरेबिल मेम्बर से एक सवाल करना चाहता हु। उनका कहना यह है कि नेशनलाइज किया जाय स्रोर सौ वर्ष का बाड दिया जाय। तो जो डिपाजिटर्स है उनको सौ वर्ष बाद रुपया मिलेगा ।

श्री टी॰ पांडे : यहा डिपाजिटर्स की चर्चा नहीं है। जो बैंकिंग पर कट्रोल करते है उनकी चर्चा है जिनमे आप है। मै तो एक गरीब डिपाजिटर हु ग्रीर जो सौ रुपया जिस ने जमा किया है, वह तो उसको मिलेगा ही।

श्री सुन्दर सिंह भंडारी (राजस्थान): उपसभापति जी, बैकिंग ग्रौर साधारण इश्योरेस के राष्ट्रीयकरण के प्रश्न पर यह प्रस्ताव हमारे सामने हैं। जो मूल बाते इस प्रस्ताव के पीछे कही जा रही है कि धन का केन्द्रीयकरण नहीं होना चाहिये इस देश मे ग्रौर जनसाधारण के हितो की द्ष्टि से ही ग्रोनरशिप रहनी चाहिये, जहा तक इन दोनो उद्देश्यो का सवाल है, मै पूर्ण रूप से इनका समर्थन करता हु। परन्तु इन्ही सिद्धातों की ग्राड में हमको एक विशिष्ट दिशा की ग्रोर ले जाने का प्रयत्न किया जा रहा है

इस समय बेको के क्षेत्र में सरकार के द्वारा चलाये जाने वाले बैंक भी हैं श्रीर निजी बैक भी है। प्रस्तावक महोदय ने बताया कि 109 बैको में से 101 बैक प्रोइवेट बैक्स की श्रेणी मे ग्राते है ग्रौर ग्राठ सरकारी बैको की श्रेणी मे ग्राते है। मै समझता हं कि जहा तक केन्द्रीयकरण का विषय है, एकाधिकार का विषय है, यह सवाल तो इसमें से हल हो जाना चाहिये। लेकिन फिर भी इस समस्या का समाधान नही हम्रा है। इसमें बहुत कुछ करने की गुजाइश है। हमारे देश मे बैको के काम का सचालन करने के लिये रिजर्व बैंक है। यहा पर कानून बने हुये है। यहा पर रिजर्व बैंक ग्राफ इंडिया ऐक्ट मौजूद है, यहा पर बैंकिंग कम्पनीज ऐक्ट मौजूद है श्रीर इसके श्रन्तर्गत प्राइवेट बैक्स के सारे कामो का सचालन, हर एक बात मे उनकी निगरानी श्रीर कदम कदम पर उसके द्वारा हस्तक्षेप, यह सब करने का ग्रधिकार रिजर्व बैन को मिला हम्रा है। डाइरेक्टर्स के इन्टर-लोकिंग की बात कही गई है। भ्रारो प लगा को हम लगा सकते है, लेकिन रिजर्व बैंक को [श्री स्नदर सिंह भंडरी]

Nationalisation of

श्रधिकार है कि डाइरेक्टर कौन रहना चाहिए, एक से ज्यादा मे वह डाइरेक्टर हैं या नही, श्रौर वह बैक किसी नान-बैंकिंग बिजनेंस मे कोई इन्टरेस्ट रख सकता है या नही रख सकता है, किसी एक कम्पनी में वह शेयर रख सकता है या नही रख सकता है, किस हद तक रख सकता है । इन सारे अधिकारों के बावजूद ग्राज कुछ हाथों मे कन्सेन्द्रेशन हो रहा है, यह बात सच है । क्या यह कन्सेन्ट्रेंशन केवल बैको के कारण है, इसका भी हमे विचार करना पडेगा । बैक भ्रौर भ्रौद्योगीकरण एक दूसरे के साथ जुड़े हुए हैं, दूसरे के पूरक हैं श्रीर श्रगर हमारी इन्डस्ट्रियल लाइसेंसिंग पालिसी के बावजुद श्रीद्योगीकरण के क्षेत्र में केन्द्रीयकरण हम्रा है भ्रीर भ्रगर रिजर्व बैंक के इन सारे ग्रधिकारों के बावजूद बैंकों पर भी कुछ कूटम्बो का ग्रधिकार हुग्रा है **बो** इस सारे सवाल को हमे जोड करगलती कहा है, सुधार कहा होना चाहिए, इस केन्द्रीय करण को किस दिशा से हम रोकें, श्रीद्योगीकरण के क्षेत्र में कौन सी नीति भ्रपनाए, लाइसेसी को भी देते समय किस प्रकार की सावधानिया बरते, यह देखना चाहिये । उसका स्वाभाविक परिणाम बैकों के ग्राधार पर उपयोग की जाने वाली पुजी पर पडेगा। इन वर्तमान बैको पर कुछ घरानो का ग्रधि-कार है, उनका अधिकार केवल बैकों पर ही नही है, उनका ग्रधिकार ग्रौद्योगीकरण पर भी है। इन दोनो चीजों को ओड़ कर हम इस समस्या को थोडा बहुत हल कर सकते है।

सरकार के भी बैंक मौजूद है श्रौर जहा पर प्राइवेट बैंक से कोई चीज श्रध्री रह जाय, किसी व्यक्ति विशेष के लिए काम करने श्रौर जनसाधारण की उपेक्षा की शिकायते श्राए तो हमारे पास सरकार की तरफ चलाए जाने वाले पबलिक सेक्टर के बैंक है उन भोंनो में हम उनको श्रधिक से श्रधिक बढ़ाएं, उन गावों श्रौर कस्बो तक उन्हें ले जाएं जहा निजी बैंक श्रपने लाभ के श्रंश को सामने

रख कर, केवल जनता की सुविधाश्रो भौर हितों को पूरा करने की दृष्टि से, उनको पूरा लाभ प्राप्त नहीं होगा, इस दृष्टि से नहीं जाते। यह प्राफिट मोटिव है, लेकिन प्राफिट मोटिव को दूसरे प्रकार से हल कर सकते हैं। पबलिक सेक्टर की बैक्स को ज्यादा से ज्यादा फलाने के उद्देश्य से हम हाथ मे ले। पिछले दिनो मे यह प्रस्ताव श्राया है कि सरकार का जिन पर श्रधिकार है, नेशनलाइज्ड बैक जिनको कह सकते हैं।

SHRI NIREN GHOSH (West Bengal): What is the public sector bank?

श्री सुन्दर सिंह भंडारी : ग्रापका दृष्टि-कोण ग्रलग है। ग्राप उस ढग से समस्या का समाधान करिएगा । जितने बैंक ऐसे है जिन पर सरकार का ग्रधिकार है, सरकार के द्वारा जिनकी पूजी ग्रौर सचालन की व्यवस्था है उनको बढ़ाने का हम काम करे । उसमे श्रापत्ति नहीं, लेकिन ग्राज प्राइवेट बैंको का राष्ट्रीयकरण करके ही केन्द्रीयकरण की प्रवत्ति का समाधान कर सकेगें, इसको मैं **ग्रनिवार्य नही मानता । केन्द्रीयकरण नही** होना चाहिए, इसका मै समर्थन करता ह भ्रीर इसका समर्थन करने के लिए ही यह भ्रावश्यक है कि पब्लिक सेक्टर के भी बैक्स चलें ग्रौर प्राइवेट बैक्स भी चलें। तभी हम मोनोपोली की कन्डीशन से बच सकेंगे। ग्रगर हम किसी एक विशेष व्यवस्था मे ही बैको का सचालन करना चाहेगे, उसमे फिर वहीं मोनोपोलिस्टिक टेडेसीज, वही एकाधि-कारकी मनोवृत्तिया जाग्रत होगी। ग्राज ग्रगर हम कहते है कि कुछ घरानो के फायदे के लिए उनकी पूजी काम मे आती है तो कल फिर हम यह कहेगे कि जिसकी तरफ सरकार की रुचि है, जिन उद्योगों में सरकार अपनी पूजी लगवाना चाहती है उनकी तरफ पक्षपात होगा । या तो हम फिर श्रपने देश मे केवल एक-एक क्षेत्र के राष्ट्रीयकरण की बात न करे, हम ग्रपने देश में तय कर ले कि सारे ग्राथिक दुष्टिकोण को हम किस दिशा पर ले जाना चाहते हैं। यहा पर किसी भी प्रकार के निजी

उच्चोग भ्रौर निजी परिश्रम की गुंजाइश है या नहीं, यहां पर लोगों को भ्रपने रोजगार पर काम करने की छूट है या नहीं? बह हम नही देना चाहते तो फिर किसी भी क्षेत्र में प्राइवेट ग्राधार पर काम करने की कोई गुंजाइश नहीं रहती। लेकिन अगर इम श्रपने देश में श्रार्थिक जनतंत्र के सिद्धान्त के ब्राधार पर लोगों को उद्योग करने की छट देना चाहते हैं, व्यापार करने की छट देना चाहते हैं तो जो मुख्य दोष है केन्द्रीयकरण का उसकी तरफ हमको निगाह डालनी चाहिए श्रीर केन्द्रीयकरण श्रीर एकाधिकार को हम किस तरीके से रोक सकते हैं उसका मार्ग अपनाए और सरकार भी अपनी तरफ से बीच मे भ्राकर उदाहरेण प्रस्तुत करे। जनता के हित का जो क्षेत्र है, जनता की कसौटी पर खरे उतरने का क्षेत्र है उससे हमें डरना नहीं चाहिए, संकोच नही करना चाहिए । जनहित के क्षेत्र में ग्रगर हमारी सेवाएं ग्रच्छी हैं, ग्रगर इम जनसाधारण के हित को ज्यादा धच्छी तरह से केटर कर सकते हैं, उनकी सब प्रकार की म्राधिक म्रावश्यकताम्रो को म्रपनी बैंकों की व्यवस्था के ग्राधार पर पूरा कर सकते हैं, उनको ज्यादा सुविधाए दे सकते है तो यह जो कुछ कुटम्बों के फायदे के लिए चलने बाली बैक हैं वे अपने आप अनपापूलर हो जायेंगी । फिर जनसाधारण जो डिपोजिट जमा करता है, श्रपनी श्राधिक श्रावश्यकताश्रों के भ्राधार पर जनसाधारण जो इन बैकों की जरूरत महसूस करता है वह भ्रपने श्राप समाप्त हो जायगी इनकी यूटिलिटी समाप्त हो जाने के कारण । इसलिए यह स्रावश्यक है कि हम बैकों के प्रश्न पर ग्रपनी तरफ से, सरकार की तरफ से या पबलिक सेक्टर के ग्रन्दर सरकारी पुजी के श्राधार पर बैक बिजनेस का विस्तार करें, उसको बढाएं। जिन-जिन क्षेत्रों में प्राइवेट बैक्स लोगों की सेवाएं भ्रभी तक नहीं कर पा रही है, हम उन क्षेत्रों में सरकारी बैकों की सेवाएं बढ़ाने की कोशिश करें।

मैं भ्राज मानता हूं कि कुछ हाथो मे जो यह बैंकों की पूंजी का केन्द्रीयकरण हुआ है उससे नाजायज फायदा उठाया जाता है। लोग उसमें से भिन्न-भिन्न प्रकार के सट्टे करने लगते हैं, या जो अनहैल्दी प्रैक्टिस है उनमें इस पूजी का प्रयोग होता है । मैं जानना चाहूंगा ग्रपने मित्रों से कि इन बैकों की मार्फत जो अनहैल्दी टेडेसीज है उनके लिए कितनी पूजी उपलब्ध होती है या इसके लिए वे कितनी पुजी का उपयोग कर सकते है ? क्या ये सारी चीजें रिजर्व बैंक की निगरानी के बावजद हो रही हैं, रिजर्व बैंक को धोखा देकर हो रही है या हमारे यहा पर कोई ऐसी मशीनरी नहीं कि हम इन सारी अनहैल्दी प्रैं विटसेज को जो बंकों के स्राधार पर किए जाने का इल्जाम है उनको रोक सके या किसी ऐसे कानन की हमें जरूरत है जिसमें इसका राक सके ? मै स्वागत करूगा ऐसे किसी कदम का कि म्राजतक के बने हुये कान्न इन मनहैल्दी एकानामिक ट्रेंड्स जो रोक नहीं पाये हैं उस मामले में हमें क्या करना चाहिये इसको देखे, कानुनो की पाबन्दियों को लागू करने के लिये ग्रौर कौन से ग्रधिकार हम रिजर्व बैक को दे जिसके श्राधार पर बैको के द्वारा बैको की पूंजी का नाजायज फायदा उठाने की प्रवृत्ति को किसी हद तक रोका जा सके।

एग्रीकल्चरल के डिट की बात भी इसमें कही गई है ग्रीर यह कहा गया है कि जो प्राइवेट बैक्स है ये एग्रीकल्चरल के डिट के क्षेत्र में ज्यादा मदद नहीं दे पा रहे है ग्रीर जो नेशनलाइण्ड बैक्स है उनमे केवल एक बैक स्टेट बैंक है जो कि 98 परसेट ग्राफ दि बिजनेस कर रहा है बाकी 8 बैक्स इसमें किसी तरह से सहयोग नहीं दे रहे हैं। ये मजबूरिया है पबलिक डिपाजिटरों के पैसे के साथ। ग्राखिरकार एग्रीकल्चरिस्ट्स को लांग टर्म लोन चाहिये ग्रीर दुर्भाग्य से जब तक हमारे देश में कृषि वैगरीज ग्राफ मानसून पर निर्भर करती है, जब तक केवल वर्षा के

उपर खेती निर्भर करती है तब तक जिसने श्रपनी पंजी को बैंकों में जमा कराया है वह नहीं चाहेगा कि ऐसी जगह उसका इस्तेमाल हो जिसमें गारंटी न हो, जिसमें विश्वास न हो उसको पूंजी को लगाने का । भ्राखिर, जो पबलिक का पैसा है, जो सरकार के खजाने का पैसा है उसी के भ्राधार पर एग्रीकल्चरल केडिट सोसाइटीज की मार्फत हम इस भ्राव-श्यकता की पूर्ति कर सकते है। तो इन प्राइवट क्षेत्रमें चलने वाले बैकों के राष्ट्रीयकरण से भी इस समस्या का समाधान नही होगा । हम एग्रीकल्चरल केडिट के बारे में एग्रीकल्चरल कोग्रापरेटिव सोसाइटीज को बढ़ायें उनके डिसपोजल पर हम ज्यादा श्रौर ज्यादा साधन उपलब्ध करें भ्रौर उन्ही की मार्फत हम इनकी ज्यादा सेवा कर पायेगे।

इस प्रक्त का एक दूसरा पहलू इंश्योरेंस के राष्ट्रीयकरण को भी कहा गया है।

(Time bell rings)

उपसभाध्यक्ष (श्री महावीर भागंव): भंडारी साहब समय हो गया ग्राप खत्म कर लीजिये एकाध मिनट में।

श्री सुन्दर सिंह भंडारी : मझे थोड़ा सा समय भ्रोर दे दीजिये, मै खत्म किये देता ह।

उपसभाध्यक्ष (श्री महाबीर प्रसाद भागंव) इसमें तो 15 मिनट का फिक्सड टाइम है, इसीलिए मैने एक मिनट पहले घंटी बजाई थी। ग्राप खत्म कर ले।

श्री सुन्दर सिंह भंडारी : धन्यवाद । जेनरल इंश्यारेंस के राष्ट्रीयकरण की बात भी इस समय उठी है। मै समझता हं कि सदन के सभी माननीय सदस्यों को मालुम है कि हिन्दुस्तान करीव श्राज में सौ कंसर्नस् हैं जो ऐसी कि इंश्योरेस का काम करती है

सरकार यह समझती हो कि इनके राष्ट्रीयकरण से हम इस व्यापार के क्षेत्र में बहत बड़ी कान्ति ले श्रायेंगे भौर जो रिस्क जेनरल इंश्योरेंस की कम्पनियां लेती है श्रौर जिस तरह से एक एक टांजैक्शन को डील करती है उन जिम्मेदारियों को ग्रौर उस रिस्क को बर्दाश्त करने के जो पहलू है उनको पूरा कर पायेंगे तो मझे ग्रापत्ति नही ग्रगर राष्ट्रीयकरण कर के ये सारी जिम्मेदारियां ग्रपने गले बांधना घाहते है तो उसमें मुझे कोई ग्रापत्ति नहीं होगी, लेकिन नेचर श्राफ बिजनेस ऐसा है कि बेहतर यही होगा कि इसमें हाथ न डालें, सार्वजनिक धन को हम जबरदस्ती के झठे अलेम्स का शिकार न बनने दें क्योंकि जेनरल इंश्योरेंस का काम ही ऐसा है ग्रौर जैसा पबलिक सेक्टर के बाकी सारे कामों का हमको भ्रनुभ व है बोगस बलेम्स का इतना बड़ा खतरा इस क्षेत्र में है कि हम भ्रनावश्यक रूप से जन साधारण के पैसे को इसमें फंसा कर घाटे के सिवाय ग्रीर कुछ इसमें से प्राप्त नहीं कर पायेंगे। ऐसा मेरा सुझाव है। इस क्षेत्र में भी सरकार श्रपनी तरफ से कोई कंसर्न फ्लोट करे मुझे इसमें ग्रापत्ति नही होगी लेकिन मैं केवल सरकार को श्रागाह करना चाहता हूं कि यह क्षेत्र ऐसा है कि श्रगर इसको न भी कर पायेगी तो भी कोई नुक्सान नही होगा, इससे हमारे व्यापार या **इं**श्योरेंस के काम में किसी प्रकार की सहायता नहीं मिलेगी। मै चाहुगा कि जहा तक बैंको का क्षेत्र है वहा तक सरकार ग्रपने दायरे को ज्यादा ग्रौर ज्यादा बड़ा बना जन-हित की समस्याच्यो को सफल करने में मदद दे।

VICE-CHAIRMAN THE (SHRI M. P. BHARGAVA): The stands adjourned till 11 A.M. Monday.

> The House then adjourned at five minutes past five of the clock till eleven of the clock on Monday, the 29th May. 1967.